CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00234/2021

Dated Thursday the 11th day of March Two Thousand Twenty One

CORAM: HON'BLE SHRI. S. N. TERDAL, Member (J) HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

R. Agoramourthy, Peon/MTS, S/o. R. Rajagopal,
Puducherry Seed Certification Agency,
Karaikal, Puducherry.Applicant

By Advocate M/s. Sreethi Law Firm

Vs

1.Union of India, rep by its Secretary, Agricultural Department, Puducherry.

2. The Director, Agriculture Department, Puducherry.

3. Chief Seed Certification Officer,
Puducherry Seed Certification Agency,
Puducherry.Respondents

By Advocate Mr. R. Syed Mustafa

OA 234/2021

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

- "i. To direct the first and second respondent to dispose of the petitioner's representation dated 22.07.2016 and reminder letter dated 10.07.2020 by fixing the pay scale of Pay Band PB-1 Rs. 5200-20,200 along with Grade pay of Rs. 1,800/- instead of Rs. 4440-7440 with grade pay of Rs. 1300 from the date of his appointment as Peon and to pay the arrears amount due to the applicant,
- ii. Grant such further or other relief or reliefs as this Honorable Tribunal deems fit and proper in the facts and circumstances of the case and thus render justice."
- 2. Heard Mr. R. Sreedhar, counsel for the applicant & Mr. R. Syed Mustafa, counsel for the respondents appearing on advance notice.
- 3. At the time of hearing, counsel for the applicant submits that in view of the limited nature of the prayer made in this OA, this OA may be disposed of with a direction to the respondents to consider the pending representation in a time bound manner.
- 4. Hence, without going into the merits of the case, this OA is disposed of with liberty to the applicant to file a fresh comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to consider the same and pass a reasoned and speaking order as per law within a period of two months thereafter.
- 5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar) Member(A) (S.N.Terdal) Member(J)